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A K Saxena

Senior Fellow & Director
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29th August 2018

Secretary

Central Electricity Regulatory Commission
3rd & 4th Floor, Chandralok Building
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Subject – Draft Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Seventh Amendment) Regulations, 2018 – Observations/ Suggestions of The Energy and Resources Institute (TERI).

Reference: No. L-1/(3)/2009-CERC dated 9th August 2018

Dear Sir,

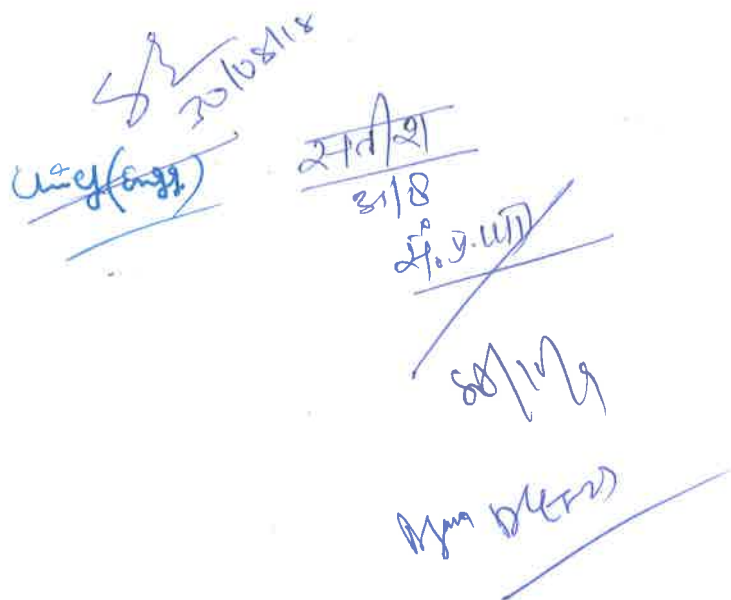
Please find enclosed observations/ suggestions of The Energy and Resources Institute (TERI) on the Draft Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Seventh Amendment) Regulations, 2018 circulated vide CERC reference as mentioned above.

Yours faithfully,



A K Saxena

Encl: As above



30/8/18
21/8
21.9.18
20/10/18
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Draft Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Seventh Amendment) Regulations, 2018

Observations/ Suggestions of The Energy and Resources Institute (TERI)

Regulation No.	Proposed Draft Regulations (in bold)	Observations/ Suggestions
2 (1) (b) (i) (a)	<p>Definition</p> <p>(1) In these regulations, unless the context otherwise requires:</p> <p>...</p> <p>(a) —Act means the Electricity Act, 2003 (36 of 2003);</p> <p>(b) —Applicant means</p> <p>(i) The following in respect grant of connectivity:</p> <p>(a) A generating station other than Renewable Energy Generating station, with installed capacity of 250 MW and above, including a captive generating plant of exportable capacity of 250 MW and above, or;</p>	<p>In order to bring greater clarity to Regulation 2(1)(b)(i)(a), it is proposed that a new sub-clause may be added after sub-clause (c) of Clause (1) of Regulation 2 as under:</p> <p>“(c-a) Captive Generating Plant (CGP) means a power plant fulfilling the conditions of CGP as prescribed under Electricity Rules, 2005.”</p>
2 (1) (b) (i) (cc)	<p>Definition</p> <p>(cc) Renewable Energy generating station individually having less than 50 MW installed capacity, but collectively having an aggregate installed capacity of 50 MW and above, and acting on behalf of all these generating stations, and seeking connection from CTU at a single connection point at the pooling sub-station under CTU, termed as the lead generator, or;</p>	<p>The words ‘under CTU’ may be substituted with ‘forming a part of ISTS’</p>

8 (1)	<p>Grant of Connectivity</p> <p>Provided that an applicant connected with the grid or granted connectivity for a specific project can, with prior approval of CTU, utilize the same Connectivity for additional generation capacity (for same or hybrid of renewable sources), subject to the condition that net injection at any point of time does not exceed the quantum of total Connectivity granted for the existing project. For such additional generation capacity, existing generating station shall undertake all operational and commercial responsibilities for the additional capacity in following the provisions of the Indian Electricity Grid Code and all other regulations of the Commission, such as grid security, scheduling and dispatch, collection and payment/adjustment of Transmission charges, UI charges, congestion and other charges etc., and submit an undertaking in this regard to the CTU, with copy to the respective RLDC in whose control area it is located;</p>	<ul style="list-style-type: none"> • The words 'UI charges' may be substituted with 'charges for deviation'. • The Regulation may also address the situation where net injection exceeds the quantum of total connectivity.
30	<p>Unscheduled Inter-change (UI) Charges</p>	<p>The words 'Unscheduled Inter-change (UI) Charges' appearing in this Regulation and elsewhere may be substituted with 'Charges for Deviation'.</p>